CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No.799of 2002

Wednesday, this the 29th day of January,2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.
Hon'ble Maj. Gen. K.K.Srivastava, A.M.

Sri Drig Pal son of
late Sri Khyali Ram
Resident of 274 Near Trimurti Bhawan,
Sanjai Nagar, District Bareilly.   ...Applicant.

(By Advocate : Shri A.K.Mishra)

Versus

1.   Union of India through the Secretary
        Ministry of Telecommunication Sanchar
        Bhawan, New Delhi.

2.   The Chief General Manager (C.G.M.T.) (Western)
        The office of the Chief General Manager
        (C.G.M.T.) Western U.P. Telecom Circle,
        Dehradun , U.P.

3.   The Telecom District Manager (T.D.M.)
        The office of the Telecom District Manager
        T.D.M., Bareilly, 140-A Rajendra Nagar,
        Bareilly (U.P.).
                                        ... Respondents.

(By Advocate : Shri V.K. Pandey)

ORDER (ORAL)

By Hon'ble Mr. Justice R.R.K.Trivedi, V.C :

        By this OA, the applicant has challenged the
order dated 20.3.2002 by which the representation
                    counting of
of the applicant for/past   Military services for
purposes of pensionary benefits has been rejected.

2.   It is not disputed that Bharat Sanchar Nigam
Limited has been constituted by D.O.T., which is a

Corporation registered under Company Act.,1956. All
the Group 'C' employees has been absorbed in the
Corporation. In the circumstances, the dispute raised
against the Corporation cannot be heard by this Tribunal,
as no notification under Section 14(2) of A.T. Act 1985
has been issued by the Central Government conferring
jurisdiction on this Tribunal to hear the disputes
against Bharat Sanchar Nigam Ltd.

3.   In the circumstances, this OA is not legally
maintainable. The legal position in this regard has
been settled by judgements of Division Bench of Delhi
High Court in case C.W.P. No. 2702 /01 decided on 24.8.2001
and Bombay High Court in case reported in B.S.N.L. Vs. A.R.Pa t
and Ors. 2002(3) ATJ Page -1.

4.   The OA is accordingly dismissed as not maintainable.
No order as to costs.

                    A.M   V.C.

RKM/